

PROCEEDINGS OF THE DISTRICT & SESSIONS JUDGE, RAICHUR

Sub:- Instructions to the Judicial Officers as per the guidelines of the Hon'ble High Court in the SOP dated: 12.11.2020. -Reg.

Ref:- Hon'ble High Court of Karnataka, Bengaluru
MODIFICATION IN THE STANDARD OPERATING
PROCEDURE (SOP) - FOR THE DISTRICT JUDICIARY
WITH EFFECT FROM NOVEMBER 17, 2020.

NOTIFICATION

RAICHUR. DATE: 13.11.2020

As per the Modified in the SOP under reference supra all the courts in Raichur District shall function with effect from November 17, 2020 until further orders.

All the learned Judicial Officers of the Raichur district are directed to list the cases not more than 40 matters per day (**TWENTY EACH CASES**) in the morning sessions and in the after noon session. While fixing the cases priority shall be given to hearing I.A's hearing of final arguments and recording of evidence in Part-heard Civil and Criminal cases.

All the learned Judicial Officers shall record evidence of **TEN** witnesses maximum by physically per day in the open court in Civil/Criminal side. The witnesses can be examined in both sessions. However there is no upper limit for recording limit for witnesses through video conference. The restrictions on examination of number of witnesses will not apply to recording statements U/s. 164 of Cr.PC 1973.

Premises of Bar Association will remain open on working days between 10:00 AM to 4:00 PM. Further the libraries of the BAR association shall be permitted to open during the time when BAR association is permitted to be open.

In Raichur City and all talukas of Raichur District, the advocates will be allowed for physical filing of cases without prior appointment, in the existing counters of concerned courts. The filing can be made during the same hours within weeks filing was permitted before March-2020.

The parties-in-person shall not be allowed to enter to the court precincts for filing and they will have to seek prior appointment to following existing Standard Operating Procedure.

The members of BAR shall not be permitted from entering the offices of the court for their own safety and safety of staff members.

The entry of litigants to the court complexes shall remain prohibited except as permitted under the existing Standard Operating Procedure.

The suspension of Itinerary courts as per Notification dated: March 20, 2020 stands revoked. Hence, the Judicial Officer of Itinerary Court Senior Civil Judge & JMFC, Manvi is hereby directed to start functioning as per earlier assignments.

Except the above modification all other provisions of the existing Standard Operating Procedure shall continue to operate.

Further, all Judicial Officers and CMOs of Raichur Unit are hereby directed to strictly follow the guidelines, issued by the Hon'ble High Court of Karnataka, Bengaluru dated: 12th NOVEMBER 2020, MODIFIED IN THE STANDARD OPERATING PROCEDURE (SOP) - FOR THE DISTRICT JUDICIARY WITH EFFECT FROM NOVEMBER 17th, 2020 annexed herewith.

(Mustafa Hussain S.A),

Prl. District & Sessions Judge,

Prl. Dist. & Sessions Judge
RAICHUR

o/w. no - 3104/2020

Copy to for information and necessary action to :

1. The I Addl. District & Sessions Judge, Raichur.
2. The II Addl. District & Sessions Judge, Raichur.
3. The Prl. Judge, Family Court, Raichur.
4. The Prl. Sr. Civil Judge & CJM, Raichur.
5. The Member Secretary, District Legal Services Authority, Raichur.
6. The I/II/III Addl. Sr. Civil Judge & JMFC, Raichur.
7. The Sr. Civil Judge & JMFC, Sindhanur/Lingasugur/Deodurga
8. The Prl/I Addl/II Addl. CJ & JMFC, Raichur.
9. The Civil Judge & JMFC, Manvi.
10. The Prl/I Addl/II Addl. Civil Judge & JMFC, Sindhanur
11. The Prl. & Addl. Civil Judge & JMFC, Lingasugur.
12. The Civil Judge & JMFC, Deodurga
13. The President, Bar Association, Raichur/Manvi/Deodurga/Sindhanur/Lingasugur.
14. The District Government Pleader, Raichur.
15. The AGPs, Lingasugur/Sindhanur/Manvi/Devadurga
16. The Public Prosecutors/Spl. PP's/Sr. APP/APP, Raichur Unit.
17. The Superintendent of Police, Raichur
18. The Superintendent of District Prison, Raichur.

HIGH COURT OF KARNATAKA, BENGALURU

November 12, 2020

MODIFICATION IN THE STANDARD OPERATING PROCEDURE FOR THE DISTRICT JUDICIARY WITH EFFECT FROM NOVEMBER 17, 2020

A. THE EARLIER STANDARD OPERATING PROCEDURE IS PARTIALLY MODIFIED IN RELATION TO THE FOLLOWING TEN DISTRICTS, NAMELY, 1) BAGALAKOT, 2) BIDAR, 3) CHAMARAJANAGAR, 4) CHIKKABALLAPURA, 5) GADAG, 6) HAVERI, 7) KODAGU, 8) KOPPALA, 9) RAICHURU AND 10) YADAGIRI, AS HEREUNDER, SINCE ACTIVE CASES REPORTED ARE LESS THAN 200 DURING LAST TEN DAYS:

- Circular
11/11/20*
- i) Filing will be allowed to the members of the Bar without fixing prior appointment. However, as per the practice being followed today, the filing counters will continue to be located outside the main Court complexes. In short, in these ten districts, regular filing shall be permitted without fixing prior appointment, but at the places designated for filing by prior appointment at present. The filing can be made during the same hours within which filing was permitted before March 2020.
 - ii) However, parties-in-person shall not be allowed to enter the Court precincts for filing and they will have to seek prior appointment by following existing Standard Operating Procedure.
 - iii) For their own safety and for the safety of the staff members, the members of the Bar shall not be permitted from entering the offices of the Court.

- (iv) For the sake of clarity, it is made clear that the entry of the litigants to Court Complexes shall remain prohibited, except as permitted under the existing Standard Operating Procedure.

B. PARTIAL MODIFICATION FOR ALL DISTRICTS:

- i) In all districts, in addition to the permission granted to open Bar Association premises as provided in the existing Standard Operating Procedure, even the libraries of the Bar Associations shall be permitted to be opened during the time when the Bar Associations are permitted to be opened.
- ii) All Courts (except the Courts situated within the limits of Bengaluru urban district) are permitted to record evidence of a maximum ten witnesses per day. The witnesses can be examined in both the sessions. However, there is no upper limit for recording evidence of witnesses through video conferencing. As clarified earlier, the restrictions on examination of number of witnesses will not apply to recording of statements under Section 164 of the Code of Criminal Procedure, 1973.
- iii) The suspension of itinerarary Courts as per Notification dated March 20, 2020 stands revoked and all the itinerarary Courts will start functioning as per earlier assignments.
- iv) Subject to pendency, each Court shall not post more than 40 matters per day.

C. Except the above modifications, all other provisions of the existing Standard Operating Procedure shall continue to operate. The above changes shall be

purely on experimental basis, subject to further changes which may be made from time to time and circumstances may warrant. A call will be taken to make further relaxations in all Districts in the last week of November 2020.”

BY ORDER OF HON'BLE THE CHIEF JUSTICE

Sd/-

(RAJENDRA BADAMIKAR)
REGISTRAR GENERAL